

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.402
IB/3240/ND/2019

IN THE MATTER OF:

M/s Nuevosol Energy Pvt Ltd	...	Applicant
Versus		
M/s Sarkun Solar Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. D. Satya Sai Sumanth, Mr. K.V. Girish
Chawdhary, Advs.

For the Respondent : Mr. Sumesh Dhawan, Mr. Vatsala Kak, Mr. Shaurya
Shyam, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present. The written submissions filed by the Respondent is on board. However, the written submissions filed by the Applicant is not on board. Ld. Counsel for the Applicant is directed to approach the Registry to cure the defects, if any, and take necessary steps to upload the same on the DMS portal within one week from today. List this matter on **22.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)